

You kindly decide whether it is important or not. At the Nashik Security Printing Press there is a group of people who have been stealing the letterheads and documents in the name of the President of India and they are utilising them for getting import licences. Actually, the matter has been raised on the floor of the Maharashtra Assembly and the Speaker there has said it is serious. Actually it comes within the purview of the Centre. I would like to know whether. . .

MR. SPEAKER : I have not called you. You do not listen to me.

PROF. MADHU DANDAVATE : I am listening to you.

MR. SPEAKER : This is not a matter for an adjournment motion. You can mention it under rule 377 today after the business for the next week is announced. I will ask the Minister to make a statement on it.

12.02 hrs.

PAPERS LAID ON THE TABLE

STATEMENT RE : WORKING OF NATIONALISED BANKS

THE MINISTER OF FINANCE (SHRI G. SUBRAMANIAM) : I beg to lay on the Table A Statement (Hindi and English versions) in reply to the debate on the report of Banking Commission and on the working of the nationalised banks held on the 14th August, 1974. [Placed in Library. See No. LT-9451/75.]

NORTH-EASTERN AREAS (REMOVAL OF DIFFICULTIES) ORDER

ऊर्जा मंत्रालय में उपमंत्री (प्रो० सिद्धेश्वर प्रसाद) : अध्यक्ष महोदय, मैं श्री कृष्ण चन्द्र पंत की ओर से निम्न पत्र सभा-पटल पर प्रस्तुत करता हूँ—

पूर्वोत्तर क्षेत्र (युनगंडन) अधिनियम, 1971 की धारा 87 की उपधारा (2) के अन्तर्गत पूर्वोत्तर क्षेत्र (कठिनाइयाँ निवारण) आदेश संख्या 3 (हिन्दी तथा अंग्रेजी संस्करण) की एक प्रति जो दिनांक 20 मार्च, 1975 के भारत के राजपत्र में अधिलेखना संख्या सां० जा० 148 (ड) में प्रकाशित हुआ था। [Placed in Library. See No. LT-9452/75.]

13-7 L.S.S. (ND)/75

DETAILED DEMANDS OF GRANTS OF SOME CENTRAL MINISTRIES FOR 1975-76

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE) : I beg to lay on the Table a copy each of the Detailed Demands for Grants (Hindi and English versions) of the following Ministries for 1975-76 :—

- (i) Ministry of Health and Family Planning.
 - (ii) Ministry of Home Affairs.
 - (iii) Ministry of Shipping and Transport.
 - (iv) Ministry of Works and Housing.
- [Placed in Library. See No. LT-9453/75.]

REVIEW AND ANNUAL REPORT OF SHIPPING CORPORATION OF INDIA LTD., BOMBAY FOR 1973-74 AND GUJARAT NOTIFICATIONS RE. MOTOR VEHICLES (AMENDMENT) RULES

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI H. M. TRIVEDI) : I beg to lay on the Table

1. A copy each of the following papers (Hindi and English versions) under section (1) of section 619 A of the Companies Act, 1956 :—

- (i) Review by the Government on the working of the Shipping Corporation of India Limited, Bombay, for the year 1973-74.
- (ii) Annual Report of the Shipping Corporation of India Limited, Bombay, for the year 1973-74, along with the Audited Accounts, and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-9454/75]

2. A copy each of the following Gujarat Notifications (Hindi and English versions) under sub-section (3) of section 133 of the Motor Vehicles Act, 1939 read with clause (c) (iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat :—

- (i) The Bombay Motor Vehicles (Gujarat) Third Amendment Rules, 1964, published in Notification No. G/G/74/196/MVA-2364-226-E in Gujarat Government Gazette dated the 7th September, 1974.